

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 1666
TO BE ANSWERED ON THE 28.12.2017**

COMPLAINTS AGAINST WORKING OF CENSOR BOARD

1666: SHRI INNOCENT

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether the Government has received many complaints against the Censor Board's way of working in the recent past; and
- (b) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [(COL RAJYAVARDHAN RATHORE (Retd.):

(a) & (b): Central Board of Film Certification (CBFC) setup under Section 3 of the Cinematograph Act, 1952 performs the statutory function of certifying films for public exhibition in accordance with provisions of the Cinematograph Act, 1952, Cinematograph (Certification) Rules, 1983 and the guidelines issued thereunder.

An appeal against the decision of CBFC can be preferred to Film Certification Appellate Tribunal (FCAT) under Section 5C of the Cinematograph Act, 1952. Government of India does not interfere in the decision making process of CBFC.
